

IN THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH  
NEW DELHI

OA No. 627/2022

IN THE MATTER OF  
PRAKSAH YADAV

APPLICANT

VERSUS

STATE OF HARYANA AND ORS

RESPONDENTS

REPLY ON BEHALF OF RESPONDENT No.4 i.e. DISTRICT  
MAGISTRATE, REWARI IN COMPLIANCE OF ORDER  
DATED 18.01.2023

Most Respectfully Showeth:

1. That the present OA has been filed by the applicant for issuance of direction to stop discharge of sewage in hundreds of acres of vacant land in Sahabi river barrage.
2. That matter was taken up by the Hon'ble Tribunal on 30.09.2022 whereby the Hon'ble Tribunal was pleased to constitute a joint committee comprising the representatives of HSPCB, Commissioner Municipal Corporation Rewari and District Magistrate Rewari to verify the factual position.

3. That in furtherance of the said order, a report was submitted with certain observations and recommendations. This Hon'ble Tribunal has considered the report and desired response of respondents including answering respondent.
  
4. That since, requisite action is to be taken on the part of various state authorities, their progress reports are required to be considered simultaneously. Therefore, a joint meeting of all concerned officers is to be held in first week of April, 2023. Thereafter, detailed reply shall be placed on record dealing with the recommendations of the Joint Committee.

In view of the above, it is requested that present interim reply may kindly be taken on record and further time be granted for filing report after considering the progress report of all concerned departments i.e. Public Heath Engineering Department, Haryana Shahari Vikas Pradhikaran, Irrigation Department and Haryana State Pollution Control Board.

  
District Magistrate  
Rewari

Verification:

Verified at Rewari on 28<sup>th</sup> day of March 2023 that the contents of the above reply are true and correct as per the information derived from the official record.

  
District Magistrate  
Rewari